GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO.4738 TO BE ANSWERED ON 22.07.2019

SUPERVISION OF THE ONGOING SCHEMES FOR ST

4738: SHRI SUNIL KUMAR SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has developed any mechanism for the effective monitoring and better supervision of the ongoing schemes for tribals and if so, the details thereof;
- (b) the details of monitoring done by the Government and State Governments; and
- (c) whether the third party monitoring of the schemes is being undertaken and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SMT. RENUKA SINGH SARUTA)

(a) to (c): Ministry of Tribal Affairs (MoTA) has developed online portals for monitoring of its schemes related to NGO Grants, Scholarship, Forest Rights Acts, Tribal Research Institutes, Special Central Assistance, Particularly Vulnerable Tribal Groups (PVTGs), Research and Grants under Article 275(1) of the Constitution. Further, during January, 2017, Ministry of Tribal Affairs (MoTA) has been given mandate for monitoring of Tribal Sub-Plan funds based on the framework and mechanism designed by NITI Aayog. Accordingly, an online monitoring system has been put in place with web address http://stcmis.gov.in. The framework envisages monitoring of expenditure vis-à-vis allocations of Tribal Sub-Plan funds under various schemes of Central Ministries / Departments.

Measures undertaken for monitoring and ensuring accountability are as under:

(i) Nodal Officer have been designated in the line Ministries / Departments for coordination and monitoring. Meetings with nodal officers were held on 04.08.2017, 13.04.2018, 25.06.2018, 12/13.07.2018, 29-30.11.2018 and on 7th& 12-13.6.2019 under the chairmanship of Secretary(TA). In these meetings, besides other things, it has been reiterated to the Ministries / Departments that TSP funds should be spent for eligible States covered under the scheme and the allocation percentage prescribed by NITI Aayog be adhered to.

(ii) For State Tribal Sub-Plan (TSP) Funds, erstwhile Planning Commission (now NITI Aayog) has issued guidelines in 2014, which, inter alia, provides for detailed mechanism for Involvement of Gram Sabha in plan formulation, review of implementation and social audit etc.

(iii)All the TSP States except Kerala has constituted an Executive Committee under the Chairpersonship of Chief Secretary for plan formulation monitoring of Implementation thereof.

- (iv) For the MoTA schemes, following steps are taken to monitor progress of work:
 - (a) Review of physical and financial progress of projects / activities by the Project Appraisal Committee (PAC) of the Ministry while considering the Annual Plan of the States.
 - (b) Mid-term review meeting with States are held under the chairmanship of Secretary(TA),.
 - (c) Utilization Certificates and Progress reports regarding the status of implementation of schemes are obtained.
 - (d) Officers while visiting States/UTs also ascertain the progress of implementation of various schemes/ programmes of the Ministry of Tribal Affairs.
 - (e) Regional Conferences are convened at times to deliberate upon the issues concerning tribal development.
 - (f) Evaluation of schemes of MoTA is done through third party agency from time to time.